

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 381/1987

Date of decision: 17.09.1992.

Shri S.S. Bajwa

...Applicant

Versus

Union of India

...Respondents

For the Applicant

...Shri O.P. Gupta, Counsel

3.

For the Respondents

...None

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman (J)

The Hon'ble Mr. S.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

Judgment (Oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman (J))

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.2.

The learned counsel for the applicant states that the grievances of the applicant have been redressed and he has been promoted to Class II. In view of this, the application has become infructuous and is disposed of as having become infructuous.

There will be no order as to costs.

B.N. Dhandhia
(B.N. DHUNDIYAL)
MEMBER(A)
17.09.1992

P.K. Kartha
(P.K. KARTHA)
VICE CHAIRMAN(J)
17.09.1992

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